

IN THE HIGH COURT OF JHARKHAND AT RANCHI

L.P.A. No. 246 of 2020

Syed Hasan Francis Imam Appellant

Versus

1. Mrs. Sahnaz Ali

2. Mrs. Seher Ali Saini

3. Krishna Chandra Prasad Singh @ Anil Kumar Sinha

... .. Respondents

**CORAM: HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD**

For the Appellant: M/s. Navaniti Prasad Singh (Sr. Advocate),
Sandeep Verma, Advocate

For Resp. Nos.1&2: Mr. Ashwini Kumar Upadhyay, Advocate

For Resp. No.3: Mr. Arpan Mishra, Advocate

Oral Order

05/Dated: 17.04.2021

As prayed on behalf of the respondents, on the ground of
indisposition of the learned counsel, put up this case on 07.06.2021.

The interim relief granted vide order dated 03.02.2021 for
maintaining status quo as obtained on that date, shall continue till the
next date of hearing.

(Dr. Ravi Ranjan, C.J.)

(Sujit Narayan Prasad, J.)